

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 10/TT/2022**

Date: 21.3.2022

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2019 for determination of transmission tariff from DOCO to 2024 period for Asset-I: 400/220/33kV, 500MVA ICT-4 along with associated bays at Amritsar (PG) Substation under Additional 1X500 MVA, 400/220kV (4<sup>th</sup>) transformer at Amritsar (Balachak) Sub-station under ISTS.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

**2019-24 Period**

- a. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period. Specify whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
- b. Submit the methodology for calculation of rate of interest used for the computation of IDC in case of loans obtained with 'floating rate' for assets covered in instant petition.

- c. Submit chronological events leading to time over-run along with detailed justification.
- d. The actual capital cost should be compared with the benchmark cost as per specified by the commission and any variation in capital cost, to be explained.

**Forms**

- e. Provide flow of liabilities statement as per annexure-I attached herewith.
  - f. Copy of Revised Cost Estimate (RCE) approval along with revised form-5 for assets covered in instant petition.
2. Clarify the status of downstream system of the asset covered under in the instant petition.
  3. Confirm that the instant asset is currently in use.
  4. Confirm whether there is no further additional information required to be submitted by the petitioner.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Kamal Kishor)**  
**Asstt. Chief (Legal)**

**Annexure-I**

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge					Reversal					Additional Liability Recognized					Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24	

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify